

Shri B. C. Das: Is it a fact that the majority of the workers are seasonal workers, employed for the season in a year?

Shri Hathi: I cannot say whether it is the majority, but some of them are seasonal workers.

Shri B. C. Das: May I know whether they have been drawn from distant parts of India, especially from Madras, and whether it is a fact that these employees do not regularly get their pay?

Shri Hathi: I would like to inquire into the matter.

Shri Nanadas: May I know whether these employees come under the Payment of Wages Act?

Shri Hathi: No.

The Minister of Planning and Irrigation and Power (Shri Nanda): No, Sir, they do not come under that.

Shri B. C. Das: Have the Government received any complaints about irregularity in the pay rolls?

Shri Nanda: There has been no recent complaint.

Shri B. C. Das: Was there any complaint before?

Shri Nanda: We are not aware of any complaint.

FRESH PROJECTS UNDER FIVE YEAR PLAN

*1442. **Shri Jhulan Sinha:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the list of projects for execution during the Five Year Plan period is not rigid but flexible and that there is scope for more useful schemes not enumerated in the list to be taken in and executed within the limits of the funds available; and

(b) if so, the projects for which claims of priority have been pressed or are being pressed by the State Governments and the action taken or likely to be taken in respect of those claims?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) Within the limits of the resources available for the Five Year Plan, it is possible for a State Government to propose to the Planning Commission new schemes in substitution of others which may have been included in the Plan. Generally speaking, since the larger schemes in the Plan are almost

all under execution, the scope for such substitution is limited to relatively small schemes, on which much expenditure is not involved.

(b) There are no projects for which new priority claims have been pressed by State Governments within their present Plan.

Shri Jhulan Sinha: May I know, Sir, if the State of Bihar has requested the Government of India to allow them to include the Gandak project in the Five Year Plan?

Shri Nanda: That is in terms of my answer to (b). The position is that the Bihar Government has not pressed the Gandak scheme in substitution of any existing scheme.

Shri Raghavaiah: In view of the fact that certain State Governments have not pressed the execution of certain projects, may I know, Sir, whether they will be left out by the Planning Commission without being executed?

Shri Nanda: The Planning Commission, Sir, has already put forward a plan which has been adopted by Parliament and by Government.

Shri Raghavaiah: Has the question of priority been pressed by the Madras State Government with regard to the Nandi Konda project?

Shri Nanda: I will repeat that no Government has asked for the inclusion of a scheme at the expense of any existing scheme. Otherwise, if it is not in substitution, it would mean enlarging the whole size of the Plan for which we are not prepared.

Shri Raghavaiah: May I know, Sir, since the Madras State Government and the Centre have agreed on the question of the Krishna-Pennar project to be left out, whether the question of Nandi-Konda project was pressed by the Madras State Government?

Shri Nanda: Sir, I have already answered the other day numerous questions on these Nandi-Konda and Krishna-Pennar projects. I think I gave sufficient answer to this question then.

Pandit D. N. Tiwary: May I know, Sir, whether the Government are aware that a resolution for giving effect to the Gandak project was passed by the Bihar Assembly, requesting the Central Government to include it in the Five Year Plan? Are Government aware that there is a strong feeling in Bihar about including this project in the Five Year Plan?

Shri Nanda: Sir, I have answered it already. That is, there is the Kosi

project and there is the Gandak project. The Bihar Government is not prepared to give up one project in order to include the other project. That is the position.

पंजा साहिब जाने की अनुमति अस्वीकृति

*१४४३. श्री रघुनाथ सिंह : (क) क्या प्रधान मंत्री यह बतलाने की कृपा करेंगे कि यह सत्य है कि पाकिस्तान सरकार ने इस वर्ष पंजा साहिब की यात्रा के निमित्त भारतीय नागरिकों को अनुमति नहीं दी है ?

(ख) यदि हां, तो इस वर्ष किन विशेष परिस्थितियों के कारण अनुमति नहीं दी गई ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) The Pakistan Government regretted their inability to agree to the proposed visit. No reasons were given, but it is well known that conditions have been abnormal and disturbed recently in certain parts of West Punjab.

श्री रघुनाथ सिंह : यह पंजासाहिब का स्थान अभी तक हिफाजत से है या नहीं ?

प्रधान मंत्री (श्री जवाहरलाल नेहरू) : जहांतक सुनन में आया है महफूज है ।

संभरफार्म प्रकार के जहाज

*१४४४. श्री रघुनाथ सिंह : क्या उत्पादन मंत्री यह बतलाने की कृपा करेंगे कि संभरफार्म प्रकार के कितने जहाज भारत में बन रहे हैं और इन जहाजों की क्या विशेषताएं हैं ?

The Minister of Production (Shri K. C. Reddy): The Hindustan Shipyard Limited has on hand orders for the construction of five 7,000 DWT and two 8,000 DWT Maierform vessels. The Maierform vessels will be equipped with diesel engines which will use heavy oil. One special feature is the sharp rake of the bow, owing to which Maierform has good riding qualities in a heavy seaway and pitching also is comparatively less. The silhouette of the ship is also distinctive.

Shri Altekar: May I know, Sir, the cost of the Maierform ships?

Shri K. C. Reddy: I am afraid I cannot give the exact cost of each ship.

HOUSING LOAN TO BIHAR

*1445. **Shri Jhulan Sinha:** (a) Will the Minister of Works, Housing and Supply be pleased to state the amount of loan sought by and sanctioned and made available to the State of Bihar under the Industrial Housing Scheme during the last two years and the progress achieved in the implementation thereof?

(b) Is there any scheme for housing in the non-industrial areas in the country for which Central aid is available?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain): (a) A sum of Rs. 30 lakhs each was sought for and advanced as loan to the Bihar Government during the years 1951-52 and 1952-53, for disbursement to the employers under the terms of the Bihar State Industrial Housing Scheme. Nearly 669 tenements have so far been completed and the work on about 444 more is in progress.

(b) It may be possible to grant loans at reasonable rates of interest towards suitable slum-clearance schemes of State Governments and local bodies. The clearance of slums will affect the non-industrial population also.

Shri Jhulan Sinha: May I know, Sir, whether housing in non-industrial areas has been taken into consideration by the Government and suitable steps taken thereon?

Shri Buragohain: As I said, Sir, we have in contemplation schemes for slum-clearance, and we have addressed the State Governments. Some of the State Governments have sent their schemes; replies from others are awaited. We will take a decision in this matter when these are received and provide the allocation of funds for the purpose.

Shri Jhulan Sinha: Do all the schemes of slum-clearance relate to urban areas?

Shri Buragohain: Slum-clearance is for urban areas only, Sir.

Shri B. S. Murthy: Arising out of the answer that non-industrial areas are also taken into consideration, may I know, Sir, what amount has been allotted for non-industrial areas?